

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 133**

**COMP.APPL/103(CH)2024**

**And**

**CP No. 10/Chd/Hry/2024**  
**(Main Matter on 31.05.2024)**

**IN THE MATTER OF:**

**Rajul Bhardwaj**

**... Petitioner**

**Versus**

**Culture Home Developers Private  
Limited**

**... Respondent**

**Under Section: Sec. 241(1), 242(4)**

**Rule: 11 of NCLT**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner in : Mr. Nahush Jain, Advocate  
main CP and  
applicant in  
Company  
Application/103(CH)  
2024**

**ORDER**

**COMP.APPL/103(CH)2024 & CP No. 10/Chd/Hry/2024**

This is an application filed for withdrawal of the Company Petition No. 10/Chd/Hry/2024 pursuant to settlement between the parties, however, the learned counsel has clarified that no specific written settlement has been agreed. The parties have discussed and acted upon their discussions. The petitioner/applicant moved the present application in terms of Rule 11 of NCLT, 2016 Rules, for withdrawal of the Company Petition

May 08, 2024

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No.10/Chd/Hry/2024, but it is treated as moved under Rule 82 of NCLT Rules, 2016. Through this application, the applicant has prayed for withdrawing the main petition bearing CP No. 10/Chd/Hry/2024 is allowed. Thus, CP No. 10/Chd/Hry/2024 is dismissed as withdrawn.

The case folder and connected papers be consigned to the record room.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**